GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ **LOK SABHA**

UNSTARRED QUESTION NO- 425

ANSWERED ON- 22.07.2025

GRAM PANCHAYAT AND PANCHAYAT SAMITI DELIMITATION

425. SHRI RAHUL KASWAN:

Will the Minister of **PANCHAYATI RAJ** be pleased to state:

- (a) whether it is a fact that Rajasthan missed the deadline June 4, 2025 for finalising Gram Panchayat and Panchayat Samiti Delimitation, with over 3,000 proposals, due to political interference;
- (b) if so, the reasons for these delays;
- (c) the manner in which the Government proposes to complete the delimitation to facilitate Panchayat elections and support "One State, One Election";
- (d) whether legal interventions, such as from the Rajasthan High Court, have influenced the process;
- (e) whether corrective timelines or coordination mechanisms are being set up; and
- (f) if so, the detailed roadmap and expected completion date?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S. P. SINGH BAGHEL)

(a) to (f) "Panchayat", being "Local Government", is a State subject and part of State List of Seventh Schedule of the Constitution of India. Panchayats are set up and operate through the respective State Panchayati Raj Acts which may vary from State to State, subject to the provisions of the Constitution. Article 243C(1) of the Constitution empowers the Legislature of a State to make provisions with respect to the composition of Panchayats provided that the ratio between the population of the territorial area of a Panchayat at any level and the number of seats in such Panchayat to be filled by election shall, so far as practicable, be the same throughout the State. Accordingly, all matters relating to Panchayats, including delimitation of Panchayats, fall within the purview of the State Government concerned.

The Government of Rajasthan has informed that the date for finalization of the proposal for reorganisation/delimitation of the Panchayati Raj Institutions at the State Level was fixed from 21.05.2025 to 04.06.2025 but at present, it is under process as large number of proposals for reorganisation/delimitations of Panchayati Raj Institutions are being received from the District Collectors and it is taking a lot of time to examine them. As per State

Government, this work of finalizing the proposals is expected to be completed by 15th August, 2025.

The State Government has also informed that it has declared in budget for exploration of "One State, One Election" which has nothing to do with reorganisation/delimitation.

Further, the State Government has informed that total 250 Writ Petitions filed in Jodhpur and Jaipur Bench of Hon'ble High Court of Rajasthan, till date, wherein the Hon'ble Court has directed only to follow the directions issued by the Panchayati Raj Department of Rajasthan.
